

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2305
ANSWERED ON:16.08.2011
ALLOTMENT OF GOVERNMENT ACCOMMODATION
Sayeed Muhammed Hamdulla A. B.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the category of people entitled for Government accommodation;
- (b) the total number of Government accommodation meant in the Central Pool for Government employees, type-wise;
- (c) whether there is any discretionary quota for allotment of Government accommodation to non-entitled categories; and
- (d) if so, the details thereof and the reasons for allotment to the non-entitled persons and the period for the allotment ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Union Ministers, Members of Parliament, Judges of Supreme Court, Central Government Officers, Employees working in eligible offices and some officers/ employees of the Govt. of NCT Delhi working in the offices, which have been specifically declared eligible for General Pool Residential Accommodation are eligible for General Pool Accommodation. Further Freedom fighters, Eminent Artists, Journalists, Social workers, etc. are also allotted General Pool Accommodation as per respective guidelines approved by Cabinet Committee on Accommodation (CCA).

(b) : Information is as per Annexure.

(c) : Yes, Madam.

(d) : Discretionary allotment to private individuals/ non government persons including Freedom fighters, Social workers etc. are allowed only with the approval of the CCA, for a period as specified by CCA, if it is considered necessary in national interest or for meeting international obligations.